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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD
MA 213/98 in
ORIGINAL APPLICATION NO.490/97

DATE OF ORDER : 24-04-1998

Between :-

K.Dilip

... Applicant

And

1. The Executive Engineer, Telecom Civil Division-II, Near City Library, Chikkadapally, Hyderabad-20.
2. The Chief Engineer, Telecom Civil Zone, Koti, Hyderabad.
3. The Secretary to the Dept. of Telecommunication, Sanchar Bhavan, New Delhi.
4. The Union of India, rep. by the Secretary to the Govt. of India, M/o Finance, Dept. of Expenditure, Secretariate, New Delhi.

... Respondents

Counsel for the Applicant : Shri K.Venkateshwar Rao

Counsel for the Respondents : Shri Kota Bhaskar Rao, CGSC

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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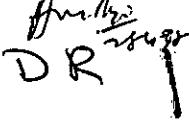
Heard Sri K.Venkateshwar Rao, counsel for the applicant and Sri Kota Bhaskar Rao, standing counsel for the respondents.

2. Standing Counsel for the respondents submits that he has not received any instructions but we find that this M.A. is similar to MA 212/98 in OA 580/97. Hence the order passed in MA 212/98 holds good in this case also. Hence this MA is disposed of. No costs.


(B.S. JAI PARAMESHWAR)
Member (J)


(R.RANGARAJAN)
Member (A)

24.4.98


DR

Dated: 24th April, 1998.
Dictated in Open Court.

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